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Tuesday, December 8, 2015 Agrahayana 17, 1937 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session (Sixteenth Lok Sabha)



(Vol. XIII Contains Nos. 01 to 10)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Tuesday, December 8, 2015/Agrahayana 17, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

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... (Interruptions)
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<u>11.0 ½ hrs</u>

(At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Adv. Joice George; Shri N.K. Premachandran regarding safety of people living downstream of the Mullaperiyar Dam; Prof. Saugata Roy regarding Government's engagement with Pakistan on various issues; Shrimati P.K. Sreemathi Teacher regarding incidents of crime against women; Dr. A. Sampath regarding need to curb the menace of adulteration of food items and drugs; and Shri K.C. Venugopal regarding Muzaffarnagar riots.

... (Interruptions)

<u>11.02 hrs</u>

(At this stage, Shri Prasanna Kumar Patasani and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: The matters, though important enough, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed the notices of Adjournment Motion.

... (Interruptions)

HON. SPEAKER: Please go to your seats. I just do not know what the matter is. Nothing is there.

... (Interruptions)

HON. SPEAKER: What is the matter? Please go to your seats. Let me know what has happened.

... (Interruptions)

HON. SPEAKER: I do not know the issue.

... (Interruptions)

HON. SPEAKER: Kharge *ji*, what is the matter, what is this happening?

... (Interruptions)

HON. SPEAKER: I do not know; I do not have any notice, anything. What is the issue?

... (Interruptions)

HON. SPEAKER: You go to your seats; tell me the issue. I just do not know any issue. How can it be?

... (Interruptions)

HON. SPEAKER: You are only shouting; there is no issue at all.

... (Interruptions)

HON. SPEAKER: No issue is there; nothing is there.

... (Interruptions)

<u>11.02 ½ hrs</u>

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: I am sorry. Now, Question Hour, Q. 121, Shri Rajan Vichare.

... (Interruptions)

(Q. 121)

[Translation]

SHRI RAJAN VICHARE: Madam Speaker, at present, several groups are active in incidents of abduction of women and children.... *(Interruptions)* Through you, I would like to know from the hon. Minister whether the Central Government has caught any such groups in Maharashtra in the last two years which are involved in the abduction of women and children.... *(Interruptions)* What actions have been taken against such groups by the police?

[English]

HON. SPEAKER: The House stands adjourned up to 11.30 a.m.

<u>11.03 hrs</u>

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

<u>11.30 hrs</u>

The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock. (Hon. Speaker in the Chair)

... (Interruptions)

11.30 ½ hrs

(At this stage, Shri Kodikunnil Suresh, Shri Prasanna Kumar Patasani and some other hon. Members came and stood on the floor near the Table.) [English]

HON. SPEAKER: Yes, Bhartruhari ji, would you like to say anything?

SHRI BHARTRUHARI MAHTAB: Madam Speaker, we have given a notice relating to Polavaram Project. ... *(Interruptions)* Unilaterally, the Government of India is providing funds for this project though the case is pending in the hon. Supreme Court... *(Interruptions)* You please allow us to raise the Polavaram issue. ... *(Interruptions)*

HON. SPEAKER: Yes, I will allow you in 'Zero Hour'.

... (Interruptions)

11.30 ³/₄ hrs

(At this stage, Shri Prasanna Kumar Patasani and some other hon. Members went back to their seats.)

HON. SPEAKER: Mr. Kharge, what is your issue? I do not know anything. ... *(Interruptions)*

HON. SPEAKER: Do you not have any issue?

... (Interruptions)

HON. SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

HON. SPEAKER: What is your issue? I do not understand as to why all of you are here.

... (Interruptions)

HON. SPEAKER: Mr. Kharge, is there any issue?

... (Interruptions)

[Translation]

HON. SPEAKER: Shri Saugata Ray ji, please sit down. You do not have any issues. Let them tell their issue.

... (Interruptions)

[English]

HON. SPEAKER: There is no issue. Nothing is there.

... (Interruptions)

<u>11.31 hrs</u>

ORAL ANSWERS TO QUESTIONS... Contd.

HON. SPEAKER: Shri Rajan Vichare, please ask your question.

... (Interruptions)

[Translation]

SHRI RAJAN VICHARE: Madam Speaker, at present, several groups are active in incidents of abduction of women and children. ... *(Interruptions)* Through you, I would like to ask from the hon. Minister whether the Union Government has caught any such group in Maharashtra in the last two years which is involved in the abduction of women and children and whether any action has been taken against such group by the police? Is Union Government has any plan to find those abducted women and children? ... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI CHAUDHARY): Madam, law and order is the subject of the state government. ... (Interruptions) The Ministry of Home Affairs currently has no information about the steps taken by the Government of India, however, I would like to inform the Hon. Member that once information is received, it will be made available to him. ... (Interruptions) I would like to inform you that this subject has been prioritized by the Central Government among all the steps taken. A detailed advisory was issued on 31st January, 2002. On 25th June, 2013 also, a detailed advisory was issued to comply with the orders of the Supreme Court. ... (Interruptions) Anti Human Trafficking Units have been established in 225 districts throughout the country and we are also planning to establish 150 new units in all the states on a 50-50 percent partnership basis. The Ministry of Women and Child Development has created the Track Child Portal to find out missing children. The Ministry of Home Affairs launched a scheme named " Operation SMILE" in January, 2015. Through which, 9147 children were traced. The second operation, named "Muskaan" was launched in the month of July. ... (Interruptions) In this operation, 19742 children were traced. We are considering to create a comprehensive National Emergency System, wherein if anyone calls the number 112 from anywhere across the country, his complaint will be registered. We are going to undertake this project. ... (Interruptions)

SHRI RAJAN VICHARE: I would like to know from the hon. Minister whether the medical examinations are conducted on children traced by the Maharashtra Police so as to determine whether they have been physically abused. Is the Maharashtra Police utilizing social media to find out missing children and women? ... (*Interruptions*)

SHRI HARIBHAI CHAUDHARY: Hon. Speaker Madam, this is specifically a question of Maharashtra, but the children are provided complete care in shelter homes. *(Interruptions)* If the hon. Member requires detailed information regarding this matter, we will provide information after obtaining it from the Maharashtra Government. ... *(Interruptions)*

[English]

HON. SPEAKER: I do not think there is any issue. Please go back to your seats.

[Translation]

SHRIMATI KRISHNA RAJ: Hon. Speaker Madam, every year, thousands of children and women across the country are going missing. The reality behind the figures that have been laid on the Table today is that they do not reflect the actual number of abducted women, girls and children in the State and the Union-Territories. (Interruptions) Here is an example from my parliamentary constituency. A girl named Puja Bhujwal has been missing for two years. ... (Interruptions) Her entire family sits under a tree. When someone arrives there, they are driven away. I would like to know from the hon. Minister that about all the women who are missing, ... (Interruptions) about all the children who are missing, will you direct the state governments to ensure that facts are brought to light in such cases properly? ... (Interruptions) Hon. Speaker Sir, through you, I would like to say that millions of children are gone missing from our country, 55 percent out of them are girls. Subsequently, our Muskaan Yojana was implemented, under which 25,000 children were rescued... (Interruptions) but the millions of children and their culprits could not be identified.... (Interruptions) Through you, I would like to ask from the hon. Minister that many companies are operating with fake IDs, whether the Government will take action against those companies?... (Interruptions) I would like to urge that the licenses of such fake companies may be cancelled and stringent action may be taken to rescue all those helpless women and children... (Interruptions) Madam Speaker, every year, a large number of children and women go missing from trains, what plans the Government have in this regard?... (Interruptions)

HON. SPEAKER: Please be seated. Only one question is allowed. It doesn't happen like that. Answer one question, please.

... (Interruptions)

SHRI HARIBHAI CHAUDHARY: The Hon. Member has asked three questions together. The Women and Child Welfare Department has created the Child Track portal for children. ... (Interruptions) The FIRs registered at police stations across the country are monitored. ... (Interruptions) The Hon. Member has inquired about the Railways, the Ministry of Railways and the Ministry of Women and Child Development have introduced Standard Operating Procedures for missing children and women....(Interruptions) I can provide you the full list of all those twenty railway stations including Bangalore and Chennai etc on which we are going to open a desk for the missing children at the outset and all the missing children are taken to the shelter home where the Central Government takes complete care of them.... (Interruptions)

[English]

HON. SPEAKER: Please go back to your seats.

... (Interruptions)

HON. SPEAKER: I just do not understand *[Translation]* that why you people are making a fuss. All of you please go back to your seats. At least tell me.

... (Interruptions)

HON. SPEAKER: Saugata Ray ji, do you have any issues as well? *[English]* Why are you standing? Shri Sudip ji, why are you people standing? I do not understand. There is no issue.

HON. SPEAKER: I just do not know what the issue is. Please go back to your seats. I am requesting all of you to go back to your seats. *[Translation]* There's no issue, what can we derive from your shouting? Your leaders are also not saying anything.

... (Interruptions)

HON SPEAKER: Without any issue shouting like this isn't good. This is happening for the first time. It is not appropriate. *[English]* Shri C. Gopalakrishnan.

SHRI C. GOPALAKRISHNAN: Hon. Speaker, before I start my supplementary, first of all, I pray to my God leader, Puratchi Thalaivi Amma. ... *(Interruptions)* The Justice Verma Commission Report served to jolt the nation as it found that a child goes missing in India every eight minutes on an average. One of the main reasons for the increasing number of missing children and kidnappings is 'inadequate law on missing children in the country', say experts. ... *(Interruptions)*

Our beloved Chief Minister, Amma run many Schemes for the welfare of women and children. I would like to know from the hon. Minister, through you, Madam, whether the Government has taken any new initiatives to focus on prevention, prosecution and protection of missing women and children. Thank you, Madam. ... (Interruptions)

HON. SPEAKER: I do not understand why you people are standing.

... (Interruptions)

[Translation]

SHRI HARIBHAI CHAUDHARY: Madam Speaker... (Interruptions) on the report of Justice Verma Commission, the Government of India has ... (Interruptions) made provision of stringent punishment for rape and other crimes against women such as eve-teasing, stalking, acid attack, sexual harassment etc. ... (Interruptions) Human trafficking has clearly been defined, and the punishment has been increased... (Interruptions) and previously the punishment was of seven years, now it has been increased to ten years. The ambit of, gang rape and defined offense of rape has been expanded.... (Interruptions) It is now necessary to lodge a police FIR in such cases. Penal provisions have been made for not filing F.I.R. and not providing treatment at the hospital. ... (Interruptions) A provision of six-months imprisonment has been made under the new section 166-A of the IPC for those who do not lodge F.I.R. and stringent action under section 166-B of IPC against such hospitals who do not treat or provide medication to missing women and children, has been made... (Interruptions)

[English]

HON. SPEAKER: Shrimati Aparupa Poddar.

... (Interruptions)

HON. SPEAKER: Shrimati Aparupa Poddar, do you want to ask your Supplementary?

SHRIMATI APARUPA PODDAR: No, Madam.... (Interruptions) HON. SPEAKER: Dr. Narsaiah Goud.

... (Interruptions)

DR. BOORA NARSAIAH GOUD: Thank you, Madam, for giving me the opportunity to ask my Supplementary. The statistics and the reality of missing children and young women is a serious concern. The figures given by the Ministry are alarming.

What were isolated incidents earlier, now has become a business model. The children and women are being taken away as a business model. Now, they are inducted into the begging, flesh trade and even into the terrorism. You know that the ISIS and other groups in the North-Eastern States are abducting the children for inducting them into terrorism, which will be a huge serious security, financial and moral concern for our country.

Madam, I can tell that if any such isolated incident happens in the Western country like UK, the entire country will be after the missing children. But here, as a country, we are not very sensitive. I would request the hon. Minister to address this issue. It is not only just a statistics, it should also be taken up and addressed from the point of view of criminality, social security, finances involved and also security as a whole of the country.

I would like the hon. Minister to take a fresh look on this issue.... (Interruptions)

[Translation]

SHRI HARIBHAI CHAUDHARY: Madam Speaker, as the hon. Member has mentioned, children who are pushed into illegal business are often forced to beg. I would like to inform you that our Government has introduced two schemes namely 'Operation Smile' and 'Operation Muskaan' after coming into power, through which we have successfully traced approximately 26,000 missing children. ... *(Interruptions)* We keep a close watch so that no child falls into illegal trafficking. The Government is vigilant in this regard.

SHRI RATTAN LAL KATARIA: Madam Speaker, through you, I would like to know from the hon. Minister of State for Home Affairs whether some missing children and women are pushed into prostitution by certain gangs and they are trafficked abroad?... *(Interruptions)* Have such cases come into the cognizance of the Government, if so, what steps has the Government taken to abolish such gangs?

SHRI HARIBHAI CHAUDHARY: Madam Speaker, as the hon. Member has mentioned, I would like to highlight that some gangs kidnap children and force them to beg, also they are thrust into illegal trafficking, but all of these activities are under the strict monitoring of the Government. ... (Interruptions) A complete register along with their photos is maintained in Children shelters. The Central Government is working on introducing a new scheme in this regard. Work is being carried out on that. We are considering to develop a network system at national-level across the country in this regard, through which information about all these things can be obtained. The work is currently

in progress on this. ... *(Interruptions)* Information about the investigation capacity of the Crime Against Women will be obtained from the states. We are considering to set up 564 IUCAW centers across the country in this regard.

[English]

PROF. SADHU SINGH: Madam, on the issue of missing children, I want to submit that in Faridkot as also the whole of Punjab, hundreds of children are missing. And none of them have been traced by the Government of Punjab. I had lodged the complaint with the Home Ministry but the Home Ministry has never asked the Punjab Government as to why they have not been traced. The Home Ministry referred this case to the Punjab police of Punjab Government. I want to know from the Home Ministry whether they will trace out or not.

[Translation]

SHRI HARIBHAI CHAUDHARY: Madam Speaker, over the past five years, we have sent seven advisories to all the states and union territories... *(Interruptions)* We repeatedly issue directions. Last year, we also conducted a women's conference... *(Interruptions)* We have awarded 44 officials also. From January 2016, we are going to run a scheme named Muskaan... *(Interruptions)* We continue to provide guidance to all state governments along with the government of Punjab... *(Interruptions)*.

[English]

HON. SPEAKER: Please go to your seats. Without any issue, you people are coming into the well and shouting. Please go to your seats. Saugata Roy Ji, why all of you are standing? I do not understand. Please go to your seats.

Q. - 122 Shri Lalubhai Babubhai Patel – not present. Shri Ashok Shankarrao Chavan – not present

Shri Satyapal Singh.

(Q. 122)

SHRI SATYAPAL SINGH: Thank you Speaker Madam. The root cause of terrorism is extremist, radical or *jihadi* ideology. I would like to ask the hon. Minister whether the Government of India has any plan to evolve a strategy or a potent or a positive ideology to counter this *jihadi* ideology because ideology can be countered only through ideology not through bloods.

I also want to know whether the Government of India is planning to amend the existing UAPA Act because this Act requires amendment so that an effective and stringent action can be taken against these radical preachers who are spreading this radical ideology in India.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Madam, the Government is aware of the threat being posed by the spread of radical elements especially from ISIS and with regard to that, the series of broad-based strategy has been adopted by the Government of India to tackle and to see that all those spread of ISIS ideologies in India is countered effectively. For that, an effective counter radicalization strategy has been adopted and subsequent to that, the radicalization process also has been adopted and as hon. Member has mentioned that it has to be countered ideologically, so the Government has adopted effectively steps with regard to cultural, educational and other economic activities to ensure that the radical ideology of ISIS do not spread in the masses of India.

[Translation]

SHRI CHANDRA PRAKASH JOSHI: Madam Speaker, the same people who have increased the prices of pulses in this country over the past ten years are now disrupting the House on this important issue... *(Interruptions)*

Madam Speaker, I would like to know from the hon. Minister the reasons behind the increase in the prices of pulses and the steps taken by the Government in recent years to control inflation... *(Interruptions)* Further, what efforts the Government is making to curb rising inflation?... *(Interruptions)*

SHRI RAMVILAS PASWAN: Hon. Speaker, Chairperson, if you look at the figures, the main reason for the increase in prices of pulses is the large gap between our production and demand... *(Interruptions)* Last year, we produced 193 lakh tons, while this year it has been 172 lakh tons... *(Interruptions)* Last time, we imported 35 lakh tons, whereas this time we have imported 45 lakh tons... *(Interruptions)* The main reason for the price hike is that the area of cultivation in our country is decreasing day by day. If you observe, the production area of 252 lakh hectares of land of the year 2013-14 has decreased to 231 lakh hectares. ... *(Interruptions)*

The third point is that there is a lot of corruption and hoarding involved in imports, which is the main reason for this. Furthermore, you will see that over the past forty years, there has been an increase of 18.13 percent in the production of pulses.... *(Interruptions)* While India's population has been increased by 130 percent. As a result, forty years ago, the availability of pulses per capita was 61 grams, which has now reduced to 32 grams. Therefor I said, the biggest reason is the demand and supply, and the second reason is hoarding. *... (Interruptions)* We have taken several steps for this, as we have already mentioned in the reply. It includes MSP, a short-term programme, and a long-term programme, we have already mentioned all of these in our reply.

SHRI CHANDRA PRAKASH JOSHI: Madam, there has been a decrease in the production of approximately two million metric tons of pulses in 2014-15, and you have also set limits of stocks in several states including Rajasthan, which has led to a decrease in the prices of pulses. ... *(Interruptions)* Due to this, the farmers are unable to receive the full price of their produce. Due to this limitation of stocks, traders are also unable to make purchases.

Through you, I would like to know from the hon. Minister, whether the Government is taking any steps to increase the stock limit and to check price rise of pulses in future?... *(Interruptions)*

SHRI RAMVILAS PASWAN: Madam, the stock limit has been in place since the year 2007, and initially there were three sectors in that: the import sector, the food processing department, and the big malls, they were kept separate earlier... ... (Interruptions) Now we have integrated them.

As far as the matter of stocks is concerned, directions have been issued to the state government in this regard, and the state government is taking action in this matter. ... *(Interruptions)*

[English]

SHRIMATI K. MARAGATHAM: Madam Speaker, our hon. Chief Minister Amma has a vision that the price of pulses may go up and accordingly acted well in advance and imported 500 metric tonnes of pulses and now *dal* is being sold at Rs.30 per kilogram through the PDS and at Rs.110 per kilogram in cooperative stores in the State whereas in other parts of the country, the same is sold at Rs.200 and above per kilogram.

Madam, there are reports that there were delays in importing pulses by the Centre and it is also reported that two lakh tonnes of pulses were stagnant in the Mumbai Port for a long time. Therefore, I would like to know from the hon. Minister the steps taken by the Government in this regard as well as to release additional pulses to the State of Tamil Nadu in view of the flood situation in the State.

[Translation]

SHRI RAMVILAS PASWAN: Speaker Madam, I would like to express my heartfelt gratitude to the government of Tamil Nadu for their diligent work on the issue of hoarding or any items seized under hoarding... *(Interruptions)* and they have also undertaken the task of purchasing the imported items....*(Interruptions)* Furthermore, the issue prevailing there, undoubtedly, is a grave concern for the state of Tamil Nadu. As far as the matter of imports is concerned, complaints have been received that the importers leave the goods at the ports after purchasing them... *(Interruptions)* This issue was also highlighted in the Mail Today, and we have got this report investigated.

... (Interruptions) They purchase goods from foreign ports, keep them there, and gradually bring them to their own country. Even after entering the country, hoarding continues to occur... (Interruptions) This issue primarily falls under the jurisdiction of the state government, and we have urged the state government to take action against it... (Interruptions) The state government has taken action in this matter... (Interruptions) In the case of Maharashtra, the state government has seized 87 thousand tons goods of black marketeers... (Interruptions) We have instructed to either distribute it through PDS, if not possible through PDS, then do it at a fixed price, and if that's also not feasible, then do it by auctions. ... (Interruptions)

SHRI VINAYAK BHAURAO RAUT: Speaker madam, the issue of pulses is becoming very serious across the country..... (Interruptions) Especially, as the hon. Minister has mentioned, raids have been conducted on those involved in hoarding and black marketing, with Maharashtra experiencing the highest instances of hoarding and black marketing. ... (Interruptions) It has been proved that approximately 5250 raids have been conducted there, resulting in the seizure of 86709 metric tons of pulses.... (Interruptions) I would like to know from the hon. Minister whether one of the reasons for the increase in the price of pulses may be theft and hoarding of pulses. ... (Interruptions) If so, what provisions the Central Government proposes in this regard in future?....... (Interruptions)

SHRI RAMVILAS PASWAN: Hon. Speaker, I acknowledge that hoarding is indeed the biggest factor contributing towards the price rise of pulses.... (*Interruptions*) To curb the hoarding, we have repeatedly urged and are urging state governments to take action under the Essential Commodities Act and the Prevention of Black Marketing Act. ... (*Interruptions*) It is correct that Maharashtra Government has seized more than 86 thousand tons of goods. ...(*Interruptions*) We had stated that these goods should be disposed of, and the Maharashtra Government is taking action in this regard. ... (*Interruptions*)

DR. KIRIT SOMAIYA: Madam Speaker, first of all, regarding the slogans being raised here, this will not work, come to your senses, who are they referring to? ... *(Interruptions)* Are they talking about us, are they talking about Madam Speaker or are they talking about the judiciary. ... *(Interruptions)*

HON. SPEAKER: No one knows, please ask your question.

... (Interruptions)

DR. KIRIT SOMAIYA: Madam Speaker, my question to the hon. Minister is regarding the mismatch between production and demand in the production of pulses over the past ten years, what long-term planning will the Government undertake in this regard? ... *(Interruptions)*

SHRI RAMVILAS PASWAN: Madam, in the long term, the Government has the work of increasing MSP... *(Interruptions)* This time, we have increased 275 rupees in MSP bonus, and for some pulses, we have increased 250 rupees. ... *(Interruptions)* But the most significant concern is the hectare of land on

which cultivation is done and as I mentioned earlier, the production of pulses is gradually decreasing. ... (Interruptions) Since pulses are no longer a cash crop, the result is that people are not paying attention to pulses. (Interruptions) One of the biggest reasons for inflation is also that from abroad, where we used to import pulses, such as from Myanmar, Africa, Australia, or Canada, the production of pulses has decreased there as well. ... (Interruptions) On the one hand, our population is increasing, and the demand for production is increasing by 9 lakh tons per year, while its production has decreased from 192 lakh tons to 172 lakh tons, so there has been a decrease of two million tons, and for your information, I would like to tell you that we have issued tenders several times at least six times for importing five thousand tons of pigeon pea and urad, but no one comes. ... (Interruptions) When there is no availability of pulses in foreign and domestic production of pulses is decreasing while demand is increasing, so all these issues together have caused the price of pulses to rise (Interruptions) The hoarders definitely exploit more for their benefit.... (Interruptions) We are urging State Governments repeatedly and through this House, we are repeatedly requesting state governments not to show leniency towards hoarders and take action against them.... (Interruptions) Even now, if action is taken against hoarders, as I mentioned there is a gap of 45 lakh tons and 11 lakh tons, will be filled up, but if both the 45 lakh tons which have been imported and which has been produced here are managed properly in a balanced manner, then there could be a decrease in prices.... *(Interruptions)* There has been reduction in prices at some places, and gradually inflation is decreasing.... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 124 to 140 Unstarred Question Nos. 1381 to 1610

^{*} For Questions, please refer to Master copy of English version, placed in Library. You can also visit <u>https://sansad.in/ls/questions/questions-and-answers</u> for more information.

<u>12.00 hrs</u>

[Translation]

HON. SPEAKER: I request again that each of you go to your seats. Neither your leaders nor you have given any notice, I have no idea what topic you want to raise. In this case, how should I allow you?

... (Interruptions)

[English]

HON. SPEAKER: I am ready to allow, but I just do not know *[Translation]* which issue you want to raise? raising slogans in this manner will not solve the problem. Can someone tell me what the issue is? *[English]* Please go to your seats. This is not fair.

... (Interruptions)

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, the proceedings of the House was going on very well.... (Interruptions) We fully agree that whatever the topic is, our hon. Members who wish to raise a subject should definitely put forward their issues.... (Interruptions) Neither the House is aware of what their topic is, nor is it known to you, Madam Speaker? ... (Interruptions) If our Hon. Members,

who were with us until yesterday, what has happened suddenly that they have become so agitated and came to the House (Interruptions) If they want to raise their issue without notice, they should go to their seats and elaborate their subject.... (Interruptions) We all are ready to listen.... (Interruptions) Finally, tell us what is the topic? They should go to their seat and then speak about it.... (Interruptions) We are ready to listen.... (Interruptions) The nation wants to hear what their topic is?... (Interruptions) The nation wants to know why our Congress Members have come into the House so agitated?... (Interruptions) The entire country wants to hear, wants to know, and we also want to hear what their expectations are from the Government.... (Interruptions) It's a very strange scene that all these Members have come inside without notice, without stating any reason.... (Interruptions) Neither do you know, nor do we know, nor do the other Members know, what the subject is for which they are raising slogans inside the House...(Interruptions) This should be known....(Interruptions)

HON. SPEAKER: I also want to know, but they should go to their seats and if someone speaks only then we can understand.

... (Interruptions)

<u>12.03 hrs</u>

PAPERS LAID ON THE TABLE

[English]

HON.SPEAKER: Now Papers to be laid on the Table.

[Translation]

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): Madam, I beg to lay the following papers:-

(1) Report of the Comptroller and Auditor General of India - Union Government (No. 31 of 2015) - Performance Audit on Procurement and Milling of Paddy for the Central Pool, Ministry of Consumer Affairs, Food and Public Distribution, for the year ending March, 2014 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 3264/16/15]

(2) A copy of the Targeted Public Distribution System (Control) Amendment Order, 2015 (Hindi and English versions) published in Notification No. GSR814 (E) Gazette of India dated 29th October, 2015, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT 3265/16/15]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 39 of the National Food Security Act, 2013-

(i) The Food Security (Assistance to State Governments) Rules, 2015 published in Notification No. GSR636 (E) in Gazette of India dated 17th August, 2015.

(ii) The Cash Transfer of Food Subsidy Rules, 2015 published in Notification No. GSR649 (E) in Gazette of India dated 21st August, 2015.

[Placed in Library, See No. LT 3266/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIYA): Madam, I beg to lay the following papers on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015.

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015, together with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3267/16/15]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3268/16/15]

- (b) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3269/16/15]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited the

Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.

[Placed in Library, See No. LT 3270/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-

(1) The Assam Rifles (Group 'C' Combatised posts) Recruitment Rules, 2015 published in Notification No. G.S.R. 120 in Gazette of India dated 27th June, 2015.

[Placed in Library, See No. LT 3271/16/15]

(2) The Assam Rifles, Veterinary Field Assistant (Group 'C' post), Recruitment Rules, 2015 published in Notification No. G.S.R. 32 in Gazette of India dated 28th February, 2015.

[Placed in Library, See No. LT 3272/16/15]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): Madam, I beg to lay the following papers in lieu of Shri Krishan Pal:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 -

(a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2014-2015.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2014-2015 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3273/16/15]

(b)(i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2013-2014.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2013-2014 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (b) of (1) above.

[Placed in Library, See No. LT 3274/16/15]

(3) A copy each of the following papers (Hindi and English versions) under
Section 15 of the National Commission for Backward Classes Act, 1993(i) A sector for the National Commission for Backward Classes Act, 1993-

(i) Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2014-2015, along with Audited Accounts.

(ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2014-2015.

[Placed in Library, See No. LT 3275/16/15]

[Placed in Library, See No. LT 3276/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): Madam, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University Manipur, Imphal, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University Manipur, Imphal, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University Manipur, Imphal, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) above.

(3) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order 2015, published in Notification No. SO.2496 (E) in

Gazette of India dated 15th September, 2015, under Section 4D of the Destructive Insects and Pests Act, 1914.

[Placed in Library, See No. LT 3277/16/15]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of Shri Jayant Sinha, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(1) Report of the Comptroller and Auditor General of India-Union Government (No. 34 of 2015) - Performance Audit of Renewable Energy Sector in India, Ministry of New and Renewable Energy, for the year ended March, 2014.

[Placed in Library, See No. LT 3278/16/15]

(2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 28 of 2015) - Performance Audit of Total Sanitation Campaign/Nirmal Bharat Abhiyan, Ministry of Drinking Water and Sanitation, for the year ended March, 2014.

[Placed in Library, See No. LT 3279/16/15]

(3) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 33 of 2015) - Performance Audit of Tribal Sub-Plan (2011-2012 to 2013-2014), Ministry of Human Resource Development, Ministry of Health and Family Welfare and Ministry of AYUSH.

[Placed in Library, See No. LT 3280/16/15]

(4) Report of the Comptroller and Auditor General of India-Union Government (No. 26 of 2015) – (Indirect Taxes-Service Tax) Levy and Collection of Service Tax on Works Contract, Department of Revenue, for the year ended March, 2015.

[Placed in Library, See No. LT 3281/16/15]

(5) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 29 of 2015) – Fire accidents in passenger coaches in Indian Railways and Distribution and Utilisation of safety items in Indian Railways, for the year ended March, 2014.

[Placed in Library, See No. LT 3282/16/15]

 (6) Report of the Comptroller and Auditor General of India-Union Government (No. 30 of 2015) – (Compliance Audit) Scientific and Environmental Ministries/Departments, for the year ended March, 2014.

[Placed in Library, See No. LT 3283/16/15]

(7) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 37 of 2015)–Navy and Coast Guard for the year ended March, 2014.

[Placed in Library, See No. LT 3284/16/15]

(8) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 32 of 2015)–Union Territories without Legislatures (Compliance Audit Observations) for the year ended March, 2014.

[Placed in Library, See No. LT 3285/16/15]

(9) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2015)–Performance Audit of Land Management in Major Ports, Ministry of Shipping.

[Placed in Library, See No. LT 3286/16/15]

 (10) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 24 of 2015)–(Audit Report Volume I & II) for the year ended March, 2014.

[Placed in Library, See No. LT 3287/16/15]

<u>12.04 hrs</u>

MESSAGE FROM RAJYA SABHA AND

BILL AS AMENDED BY RAJYA SABHA*

[English]

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Negotiable Instruments (Amendment) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 6th August, 2015, has been passed by the Rajya Sabha at its sitting held on the 7th December, 2015, with the following amendments:-

CLAUSE 4

 That at page 2, <u>for</u> lines 25 to 28, the following be <u>substituted</u>, namely:

"transferred to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, shall be deemed to have been

^{*} Laid on the Table.

transferred under this Act, as if that sub-section had been in force at all material times."

That at page 2, *for* lines 41 to 43, the following be *substituted*, namely:-

"Court, such court shall transfer the case to the court having jurisdiction under sub-section (2) of section 142, as amended by the Negotiable Instruments (Amendment) Ordinance, 2015, before which the first case was filed and is pending, as if that sub-section had been in force at all material times." 08.12.2015

CLAUSE 5

3. That at page 2, *for* line 44, the following be *substituted*, namely:-

Repeal "5. (1) The Negotiable Instruments Ord. 7 ofand (Amendment) Second Ordinance, 2015, is 2015.Savings hereby repeated."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam, Speaker, I lay on the Table the Negotiable Instruments (Amendment) Bill, 2015, as returned by Rajya Sabha with amendments.

<u>12.05 hrs</u>

COMMITTEE ON PUBLIC UNDERTAKINGS 9th and 10th Reports

[English]

PROF. SAUGATA ROY (DUM DUM): Madam, I beg to present the Ninth Report (Hindi and English versions) of the Committee on Public Undertakings (Sixteenth Lok Sabha) on Hindustan Organic Chemical Limited (HOCL) and Tenth Report of Committee on Public Undertakings (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report of Committee on Public Undertakings on Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI).

12.06 hrs

STANDING COMMITTEE ON RAILWAYS (i) 8th Report

[English]

SHRI DINESH TRIVEDI (BARRACKPUR): I beg to present the Eighth Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in their Fourth Report on 'Demands for Grants – 2015-16 of the Ministry of Railways'.

... (Interruptions)

[Translation]

HON. SPEAKER: Sit down. Why are you standing? You all please settle down.

... (Interruptions)

(ii) Statement

[English]

SHRI DINESH TRIVEDI: I beg to lay on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 6th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 23rd Report (15th Lok Sabha) on 'Suburban Train Services of Indian Railways, with particular emphasis on security of women passengers'.

... (Interruptions)

12.06 ½ hrs

ELECTION TO COMMITTEE

Central Building and Other Construction Workers' Advisory Committee [English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to move the following:

"That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee (referred to as Central Advisory Committee), subject to other provisions of the said Act and Rules made thereunder."

... (Interruptions)

HON. SPEAKER: The question is:

"That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee (referred to as Central Advisory Committee), subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

... (Interruptions)

<u>12.07 hrs</u>

MOTION RE: 23rd REPORT OF BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI

RAJIV PRATAP RUDY): I beg to move the following:

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on 7th December, 2015."

... (Interruptions)

HON. SPEAKER: The question is:

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on 7th December, 2015."

The motion was adopted.

... (Interruptions)

... (Interruptions)

[English]

HON. SPEAKER: Now, 'Zero Hour'.

... (Interruptions)

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam Speaker, hon. Members must agree that the Biju Janata Dal has raised a matter. All those Members came here, we requested, and they have now returned to their seats in the House. Please ask them to speak and request them to show a little patience in listening to the rest of the Members.

[English]

HON. SPEAKER: Yes, Shri Prasanna Kumar Patasani.

... (Interruptions)

SHRI PRASANNA KUMAR PATASANI (BHUBANESWAR): I would like to express my deep concern at the manner in which the interest of the State of Odisha is being sacrificed in the matter of Polavaram Project without addressing our legitimate concern. ... *(Interruptions)*

[Translation]

HON. SPEAKER: Patsani ji, please sit for one minute.

... (Interruptions)

[English]

HON. SPEAKER: Prof. Saugata Roy, why are you standing? I do not know.

... (Interruptions)

HON. SPEAKER: Please take your seat.

... (Interruptions)

[Translation]

HON. SPEAKER: Do you have anything to say? This is not the way. You cannot stand in the House like this. You are senior, you must understand. I do not understand.

... (Interruptions)

[English]

SHRI PRASANNA KUMAR PATASANI: It is most unfortunate that construction of the project is proceeding unilaterally despite the case pending before the Supreme Court. ... (Interruptions) Even the Ministry of Tribal Affairs has purportedly cleared the project based on the provisions of embankment of about 30 kms. stretch inside Odisha territory to prevent the submergence of tribal villages within the State of Odisha without taking the views of the State of Odisha into consideration. ... (Interruptions)

The Ministry of Environment and Forests and Climate Change issued Stop Work Order on 8th January 2011 banning all construction activities of Polavaram project. ... (*Interruptions*) Despite this, how the Central Government dared to sanction about Rs. 10,000 crore? ... (*Interruptions*) It is a tribal area consisting of 620 villages of poor, downtrodden people who will be drowned. ... (*Interruptions*) So, it is a great loss to my State of Odisha ... (*Interruptions*) My hon. Chief Minister Shri Naveen Patnaik has already prayed and made a submission in this regard through a letter, but the Central Government is not responding to it. My appeal to you, Madam, is that the local MP may be allowed to speak on this matter. My submission is that this matter must be considered, debated and discussed on the floor of this Parliament. ... *(Interruptions)*

Madam Speaker, you must order the hon. Minister to stop the work and give a statement. ... (Interruptions)

SHRI TATHAGATA SATPATHY (DHENKANAL): We want a statement on the floor of the House. This is a very serious issue. ... *(Interruptions)*

SHRI BHARTRUHARI MAHTAB (CUTTACK): We demand a reply from the Minister on this issue. Unilaterally, they are going ahead with that project. We are not against the project *per se. ... (Interruptions)*

HON. SPEAKER: Again and again, I am requesting you to go back to your seats. *[Translation]* We have to discuss on drought, we have to take up Zero Hour, I am not aware of your issue, you have not given any notice. I request you all to go back to your seats, whatever you have to say, *[English]* I will allow your leader to speak, but this is not the way. I just do not know what the issue is. Without knowing the issue, how can we solve the problem? All of you should return to your seats. If anybody wants to say anything, I am ready to allow them, but this is not the way. *[Translation]* In this manner, you are not allowing the House to function properly. *[English]* That is really very bad,

[Translation] Bhartrihari ji, I cannot do this. *[English]* I am sorry to say that you do not want the House to run.

... (Interruptions)

HON. SPEAKER: Is it the way?

Now, the House stands adjourned to meet again at 2.00 p.m.

<u>12.12 hrs</u>

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock. (Hon. Deputy Speaker in the Chair)

MATTERS UNDER RULE 377 *

[English]

HON. DEPUTY SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House immediately. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time; the rest will be treated as lapsed.

... (Interruptions)

<u>14.01 hrs</u>

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

^{*} Treated as laid on the Table.

(i) Need to impress upon Government of Uttar Pradesh to procure the paddy from farmers as per laid down rules particularly in Saharanpur district of the State.

[Translation]

SHRI RAGHAV LAKHANPAL (SAHARANPUR): Farmers cultivating paddy in the state of Uttar Pradesh are facing difficulties during the sale of their produce. The rice procurement centers have not started their operations on time in a single district of the state.

In my district Saharanpur, the rice procurement center was scheduled to be opened on October 01st, but these rice procurement centers were opened in November, however, the target for rice procurement in the district was set at 2300 metric tons.

State Government has opened 14 rice procurement centers in Saharanpur district and the employees deployed at these centers dilly dally while purchasing paddy from the farmers and most of the farmers are returned empty handed, because of that they are forced to sell their crops in the market at throw away prices. As an example, while the government rate for paddy procurement was fixed between 1410 rupees to 1440 rupees per quintal, but the farmer is compelled to sell their crops in market at the rate of 1000 rupees to 1100 rupees per quintal.

So far, only 450 metric tons of paddy have been procured in Saharanpur, whereas it was a major paddy producing district earlier with more than 150 rice mills, however, currently, only 14 rice mills are operational here.

Therefore, I request the Union Government to issue directions to the Government of Uttar Pradesh to ensure proper procurement of crops from the paddy farmers and take strict action against those who exploit farmers at paddy procurement centers.

(ii) Need to set up a mechanism for disbursal of relief money directly to farmers for crop loss particularly in Uttar Pradesh.

DR. MAHENDRA NATH PANDEY (CHANDAULI): During the past winter season, heavy rainfall and cyclones in eastern Uttar Pradesh as well as other parts of Uttar Pradesh and many states across the country have led to the destruction of standing crops of farmers and as a result, the Union Government has sent sufficient relief funds, and also assured the distribution of additional funds from the disaster relief fund to Uttar Pradesh and other states as per their requirements. However, it is regrettable that in the eastern districts of Uttar Pradesh such as Chandauli, Varanasi, Ghazipur, Jaunpur, Bhadohi, Mirzapur and many other districts, the desired compensation could not be distributed to all deserving farmers for their damaged crops despite the assessment by the accountant and revenue officials. This year, in the state of Uttar Pradesh, 50 districts have been declared drought-affected due to the wrath of nature. Farmers have once again had to endure double difficulties.

Therefore, I request the Union Government to create a transparent joint system without causing harm to federal structures of the country, through which farmers may directly receive the funds sent by the Union Government so that the farmers may get the required amount according to their needs and utilize that effectively.

(iii) Need to conduct a fresh census of BPL families in Gujarat in order to facilitate extension of various Government schemes to them.

SHRI PARBHUBHAI NAGARBHAI VASAVA (BARDOLI): The proportion of the poor in India's population has always been a subject of controversy. The interest of Government in power and policy makers has always in pretending that poverty in the country is minimal and reducing at maximum pace, so that the relevance of prevailing economic policies and priorities is evident. The results of socio-economic census have confirmed this. In the year 2011, both social and economic dimensions were included in it. According to this census, one third families of total population in rural India is poor, with every fifth family belonging to Scheduled Castes and Scheduled Tribes out of this. 13.15 percent of families in rural India live in single room kutcha houses. Regardless of the figures of BPL, employment insecurity in the informal sector and the extensive crisis in the agricultural sector have cast doubts on the accuracy of the existing criteria used to measure poverty so far and the discrepancies in the census conducted so far, have deprived many BPL beneficiaries of the benefits and further many discrepancies have been done in the census.

Therefore, I urge the Central Government to conduct a re-evaluation of Below Poverty Line (BPL) families residing in rural and urban areas of Gujarat so that all BPL families may avail the benefit of the government facilities.

(iv) Need to set up new Kendriya Vidyalayas in Jabalpur, Madhya Pradesh.

SHRI RAKESH SINGH (JABALPUR): In my parliamentary constituency Jabalpur (Madhya Pradesh), there are several large units of defense production, along with many institutions funded by the Central Government. Currently, approximately 9 Kendriya Vidyalayas are being run in Jabalpur, providing quality education at affordable fees. Jabalpur has the regional headquarter of Kendriya Vidyalaya Sangathan also. Due to the excellent education system and affordable fees, every parent wants to enroll their children in Kendriya Vidyalayas. Every year, thousands of parents apply for admission of their children into Kendriya Vidyalayas in Jabalpur.

In Jabalpur, there are several centrally funded institutions where provisions can be made to open new Kendriya Vidyalayas, such as Pandit Dwarka Prasad Mishra Institute of Information Technology, Grey Iron Factory, Jammu and Kashmir Rifles, and Grenadiers Regimental Centre, along with the possibility of opening new Kendriya Vidyalayas under the Jabalpur administration.

Therefore, I urge the Central Government to consider the demand for opening new Kendriya Vidyalayas in Jabalpur promptly.

(v) Need to connect the Kailadevi wildlife sanctuary in Karauli district, Rajasthan with the Ranthambore wildlife sanctuary in Sawai Madhopur district in the State.

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): I would like to draw the Government's attention towards the Kailadevi Wildlife Sanctuary located in the Karauli district of my parliamentary constituency. The Kailadevi Wildlife Sanctuary is adjacent to the Ranthambore Wildlife Sanctuary in Sawai Madhopur. Ranthambore Sanctuary occupies an important place in the whole country in terms of tiger conservation and tourism. In terms of area, the Kaladevi Wildlife Sanctuary. Due to the smaller area of the Ranthambore Wildlife Sanctuary, tigers from there occasionally roam into the Kaladevi Wildlife Sanctuary to the Ranthambore Wildlife Sanctuary to the development of tourism in Karauli, Dholpur, Dausa, and Bharatpur districts which will provide sufficient additional space for tigers to roam.

Therefore, I request the Central Government to facilitate the development of the Kaladevi Wildlife Sanctuary in Karauli district by connecting it to the Ranthambore Wildlife Sanctuary in Sawai Madhopur and thereby promoting tourism.

(vi) Need to set up a Sports University in Sirohi district, Rajasthan.

SHRI DEVJI M. PATEL (JALORE): In the context of the nation, sports represent an integral aspect of social and cultural life. Sports are also an integral part of education and the development of human personality. For integrating the culture of sports into people's lifestyle, it is essential to have utilitarian fundamental frameworks for sports. The population of children, adolescents, and youth in the country is 77 crores. Out of these, only about five crore have access to organised facilities, and these facilities are also limited to urban areas. Approximately 75 percent of the population resides predominantly in rural areas and is deprived of basic sports facilities.

According to the 2011 census, the population of both Sirohi and Jalore districts is approximately 38 lakh 85 thousand and 286. The number of youth is highest in this. In both districts, there is a lack of basic infrastructure for sports talent. Encouragement should be given to sports activities among youth from childhood onwards so that they can choose sports as a career option. If athletes get proper training and basic facilities in the country, they are fully capable of bringing glory to the nation at international level.

Therefore, I request the Central Government to take immediate steps towards establishing a sports university in Sirohi district for the proper development of talent in the field of sports in both Sirohi and Jalore districts of Rajasthan.

(vii) Regarding alleged irregularities in All India OBC Railway Employees Federation (AIOBCREF) meetings [English]

DR. UDIT RAJ (NORTH WEST DELHI): I would like to draw the attention of the Hon'ble Minister of Railways towards alleged irregularities and anomalies going on in circulation of the list of office bearers of All India OBC Railway Employees Federation (AIOBCREF) during the last one and a half year. The officers of the Railway Board are not even bothered to verify the actual attendance registers of employees for the date on which their presence was marked in the CEC meeting of the AIOBCREF in Delhi. If the employee is working in his place of posting far away from Delhi, how can he be presumed to have attended the CEC meeting? The officers of the Railway Board have failed to cross check the genuineness of the minutes of the meeting and not perused the original records of the Federation. Further, the Federation has not been able to produce certification from the Registrar of Societies, yet such dubious committees are being given facilities by the Railways at the cost of public exchequer. On several occasions, Railway officers have advised me to go to a Court of Law for remedy, but they do not want to set right their inhouse mistakes.

(viii) Need to accord the status of Central University to Lalit Narayan Mithila University, Darbhanga, Bihar.

[Translation]

SHRI KIRTI AZAD (DARBHANGA): Lalit Narayan Mithila Vishwavidyalaya, located in Darbhanga, Bihar, is the largest university in the region. The university comprises of 42 government and 24 affiliated (recognised) colleges. In ancient times, Mithila had a distinguished identity in the field of education, especially in the realm of philosophy, it has gained national recognition. Currently, this region of Mithila has not seen the expected progress due to several reasons. This area has been affected by floods, not a single industry is there and agriculture is the primary occupation of the people in this region. People are unable to send their children to far off places for higher and better education. It is necessary to confer Lalit Narayan Mithila Vishwavidyalaya, Darbhanga, the status of a central university in order to provide better education to the people of this region.

(ix) Need to provide Indira Awas to BPL families in Bhandara and Gondia districts of Maharashtra.

SHRI NANA PATOLE (BHANDARA-GONDIA): The BPL families identified under the Indira Awas Yojana, based on the census conducted in 2001, have so far not been able to avail housing facilities in the Bhandara and Gondia districts of Maharashtra, because of that this has become an extremely serious issue, causing considerable resentment among the marginalized and other identified BPL families in my constituency. The announcement was made to provide housing facilities to the backward and other classes of BPL families under the scheme, but due to laxity of the concerned officials, the plan to allocate dwelling units to identified BPL families remains incomplete to this day.

Therefore, I urge the Union Government to take strict action against those neglecting the housing scheme-related matters and to expedite the process of allocating dwelling units to the identified BPL families in the Bhandara-Gondia districts under this scheme.

(x) Need to set up a Mega Food Park and Food Processing Unit in Rajgarh district of Madhya Pradesh.

SHRI RODMAL NAGAR (RAJGARH): Rajgarh district (Madhya Pradesh) is predominantly an agricultural district. Approximately 70 percent of the population here relies on agriculture for their livelihood, making it the primary source of income. Wheat, chickpeas, maize, onions, garlic, etc., are cultivated in the Rajgarh district. Along with these, soybeans, coriander, oranges, gooseberries, and custard apples are also prominently cultivated in this district. The agricultural products produced here are supplied throughout the country, but due to the lack of proper storage and preservation facilities, most of the crops perish, causing significant losses to the farmers.

If mega food parks and food processing units are established in Rajgarh district, our farmers will not only reap the full benefits of their hard work and agricultural products can be prevented from getting destroyed. Furthermore, with various agricultural products available in one place, it will be easier and safer to export them to both domestic and international markets and this will enable the poor farmers in the region to receive fair prices for their produce.

The establishment of mega food parks and processing units in Rajgarh district will not only benefit farmers and those engaged in agricultural activities but will also provide employment opportunities to educated unemployed youth in the region and the creation of new jobs. Migration of people from rural areas here occurs due to lack of employment opportunities. The establishment of mega food parks can effectively mitigate migration from rural areas by creating employment opportunities locally. Moreover, it will also be meaningful for our Government to make agriculture a profitable venture and aim to make every individual self-reliant. (xi) Need to enact a law regarding trial of court cases in a time bound and transparent manner.

SHRI RATTAN LAL KATARIA (AMBALA): Hon. Prime Minister has taken a pledge of "Sabka Saath, Sabka Vikas" to provide transparent governance to the people of the country, which the people of the country are trying to turn into real. I shall request the Hon. Minister of Law and Justice to incorporate a commitment to transparent and expeditious justice along with the pledge of "Sabka Saath, Sabka Vikas" by the Hon. Prime Minister, so this will assist millions of people in obtaining justice in the country. Hon. Prime Minister has ordered the implementation of audio/video recording facilities in all courts in response to the demands of the people, and the Central Government has also assured to bear the entire cost incurred in this regard.

Therefore, I respectfully request the Hon. Minister of Law and Justice to take immediate action to introduce a Bill on this matter in Lok Sabha.

(xii) Need to implement the Sabari Rail Project

[English]

(PATHANAMTHITTA): ANTONY SHRI ANTO Ι request the Government to implement the Sabari Rail Project. Sabari Rail is a dream project of Kerala as it links Sabarimala Shrine with the rest of the country. The Sabarimala Shrine is visited by four crore devotees from various parts of the country every year. Moreover, Sabari Rail connects many remote areas in the State of Kerala. The project was declared in 1997-98 Railway Budget but is still pending. During the last 18 years, the Government has spent a sum of Rs. 163 crore on this project while the actual cost of implementation will be Rs. 1600 crore. I would like to draw the attention of the Hon'ble Railway Minister towards the Hon'ble Chief of Kerala's recent statement that the State will bear 50 per cent cost for implementation of the Project. Therefore, I humbly request the Government to kindly take the further steps with regard to the implementation of the Sabari Rail Project.

(xiii) Need to protect and preserve the number of Ponies in Manipur for equestrian sports

DR. THOKCHOM MEINYA (INNER MANIPUR): Sagol Kangjei is the mother of modern game of Polo. In Manipuri terms, Sagol means pony/ horse. 'Kangjei' means a polo stick. It is used by the players mounted on ponies for playing the game and hitting a white ball (Kangdrum) made of bamboo root. Polo has, been a game patronised by the royalty and the upper crust of society, not only in India but abroad. In Manipur, it has always been a game for common man. The antiquity of Polo in Manipur is shrouded amidst cobwebs of myths and rituals. Ponies figure prominently in Manipur: Born in obscurity, spotted by civilization, Polo became a World sports by proxy. Though this majestic game had always been an integral part of the Manipuri ethos, it was the Britishers who actually gave it a place in the world.

The Polo game is played on horseback between two teams of four players each on a grass field and between two goal posts. It is the oldest of equestrian sports. The prominent patrons of the game were King Kyamba and King Khagemba (1597-1672 AD.) and King Chandra Kirti (1850 - 1886 AD.). The latter, especially, is to be credited with popularising the sport in other parts of the world.

The Guinness Book of Records in its 1991 edition on page 288 writes "Polo: Origins: Origins of Polo can be traced to origins in Manipur State 3100 B.C. when it was played as Sagol Kangjei". The earliest club was the Cachar Club founded in 1859 in Assam, India. The oldest Polo Club in the world still in existence is the Calcutta Polo Club (1862).

The Manipur Polo International has recently conducted the 9th edition of its tournament in the oldest polo ground, Mapal Kangjeibung at Imphal during the Manipur Mega Tourism Festival- the Sangai Festival.

I urge the Union Government and Ministry of youth Affairs and Sports in particular to assist the state government of Manipur to protect and preserve the ever decreasing number of ponies in Manipur and at the same time promote this oldest equestrian sports in all its full glory.

(xiv) Need to increase the salary of Anganwadi workers and helpers in the country

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): I would like to draw the kind attention of the Hon'ble Minister of Women and Child Development about the need to increase the salary for the Anganwadi workers and helpers in the country.

The Anganwadi Centres have been working in the country to help the children, particularly from poor and middle class families regarding nutrition, basic education, etc.,. Anganwadi workers and helpers are paid a sum of Rs.6,000/- and Rs. 3,000/- per month respectively which is very meagre. Considering the sky-rocketing of prices of essential commodities and the fact that Anganwadi workers and helpers normally come from very poor family, more financial assistance should be given to them.

Hence, I urge upon the Union Government to take immediate steps to increase the salary of Anganwadi workers and helpers in the country.

(xv) Need to build underpasses and elevated toll ways on N.H. 46 between Vellore and Vaniyambadi in Tamil Nadu

SHRI B. SENGUTTUVAN (VELLORE): The stretch of NH 46 between Vellore and Vaniyambadi is accident prone. The maintenance and operation of NH 46 is with the L&T Tollway Concessionaire which operates two toll booths at Pallikonda and Vaniyambadi. Most accidents take place in Sathuvachari, Naickeneri, SN Palayam, Ambur and Vaniyambadi. Numerous appeals have been made to the NHAI and its Concessionaire L&T Tollway Ltd. to construct underpasses at Sathuvachari, Naickeneri and Vaniyambadi; elevated tollway at Ambur; and to straighten the road bend at SN Palayam etc. In Yellore, NH 46 runs into a tangle. The Green Circle is at the crucial road junction, instead of helping ease traffic it constricts the traffic flow. Traffic moves on the wrong side of the road increasing the chances of accidents. The toll-booths collect the highest toll in the country. Even agricultural produce is not spared. Despite collecting the highest toll, the L&T Concessionaire does not keep ambulances to attend to the medical needs of the injured. The toll-booths employees do not treat the peoples' representatives with respect and display an arrogant behaviour. Both L&T toll booths are within a distance of 60 KM which is illegal. The Ministry should dismantle these toll booths. At Ambur, the NHAI intends to undertake road expansion which would affect the livelihood of about 50000 persons. Instead, the NHAI may take the road through an elevated structure and spare the people. I, therefore, request the Ministry of Road Transport and Highways to direct the NHAI and L&T Concessionaire manning

the NH 46 in Vellore District to build underpasses and elevated tollways, treat peoples' representatives with utmost respect, keep the tollbooths at 60 KM distance, reduce the toll charges to minimum and keep at least 2 Ambulances in a state of readiness to meet the medical emergencies.

(xvi) Need for early completion of Tindivanam-Nagari new broad gauge line

SHRI G. HARI (ARAKKONAM): Tindivanam - Nagari New BG line involves a distance of 180 km and passes through Villupuram, Tiruvannamalai, Vellore and Thiruvallur districts in Tamil Nadu and Chittoor in Andhra Pradesh. It crosses Cheyyar and Palar rivers. The new route would have 12 major bridges, 114 minor bridges, 66 level-crossings, 11 over-bridges across roads and 30 under-bridges. The proposed line will cover 8 taluks in 5 districts, 4 in TN and 1 in Andhra Pradesh. Out of this 4 Taluks namely Vandavasi, Cheyyar, Arcot and Pallipattu are getting railway network for the first time.

Though inauguration of the Rs.498-crore new rail route from Tindivanam to Nagari was held at the Old Ranipet Station in August 2007, but little progress has been made so far even after 8 years.

I, therefore, urge the Union Government to allocate adequate funds and focus more on the execution and completion of this new BG line which will benefit millions of people living in the five districts of Tamil Nadu and Andhra Pradesh.

(xvii) Need to provide policy papers and receipts of premium paid by the farmers covered under crop insurance policy scheme in the country

[Translation]

SHRI KRUPAL BALAJI TUMANE (RAMTEK): The Central Government implements the Fruit and Crop Insurance Scheme on behalf of the State Government, but so far, the benefits of this scheme have not reached to the farmers of any Lok Sabha constituency across the country. Therefore, this scheme raises the question of whether this scheme has been formulated for the benefit of farmers or for the benefit of insurance companies, which warrants careful consideration. Through insurance companies, billions of rupees are allocated annually for insurance, yet farmers do not receive any insurance policy or documentation under this scheme. Therefore, they are unable to file claims for damages caused to their crops. All of this operates according to the desires of the insurance companies. The subscription of the insurance scheme is deducted from farmers' bank accounts, yet they do not receive any receipt from the insurance company for this deduction.

Therefore, I urge the Central Government to take necessary action to provide receipts for payments and all relevant documents to all the farmers who have availed insurance.

(xviii) Need to implement Andhra Pradesh Reorganisation Act in letter and spirit

[English]

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): I would like to point out one very important issue relating to implementation of Andhra Pradesh Reorganization Act.

As per the schedule 8 of the Act that was passed by the Parliament, the administration of Hyderabad is to be under the direct control of governor of two states until such time as decided, the administration of the common capital Hyderabad including important subjects like protection of rights, law and order, security of life etc., is to be done by the governor. In spite of this, the implementation is not being done in a favorable way for Andhra Pradesh. The grave injustice has been done to Andhra Pradesh. I would like to request Government to immediately look into sticking points of the Act and ensure that it is implemented both in its letter and spirit.

(xix) Need to establish a Kendriya Vidyalaya in Pratapgarh parliamentary constituency, Uttar Pradesh

[Translation]

KUNWAR HARIBANSH SINGH (PRATAPGARH): There is not a single Kendriya Vidyalaya at the headquarters of my Lok Sabha constituency Pratapgarh (Uttar Pradesh). The district has a population of approximately 32 Lakh and covers an area of over 3800 square kilometres. The reach from one end to the other end of the district is approximately 100 kilometres. Here parents want their children to study in Kendriya Vidyalaya which is not available for them. I have previously written a letter to the Hon. Minister through the District Magistrate for the acquisition of land and the opening of Kendriya Vidyalaya based on the demand of the local population and central and state employees.

In the current circumstances, the opening of at least one Kendriya Vidyalaya is highly necessary, as the admission of poor children under my discretionary quota in neighboring districts' Kendriya Vidyalaya raises concerns among their parents regarding safety, protection, and financial burden.

Therefore, I request the Central Government to kindly release funds in this financial year for the construction of a Kendriya Vidyalaya in the backward district of Pratapgarh (Uttar Pradesh) to provide high-quality education for boys and girls.

(xx) Need to provide compensation to cotton growers of Haryana affected by the menace of whitefly

[English]

SHRI DUSHYANT CHAUTALA (HISAR): The unprecedented attack of whitefly had damaged most of the cotton crops in the state of Haryana and near about 3.06 lakh of 5.83 lakh hectare land with cotton cultivation have been affected. This has caused severe financial distress to the farmers. Therefore, the Central Government needs to provide compensation to the affected farmers and issue instructions to the State Government of Haryana to help the farmers in distress. The farmers of the state are still waiting for adequate compensation and requesting to waive off their loan. Adequate compensation by the Central Government needs to be provided to save the lives of the farmers in the state.

(xxi) Need to implement Chandkhira Bagan to Kahnmun and Baroigram to Dullabchera railway projects

SHRI RADHESHYAM BISWAS (KARIMGANJ): A few years ago a survey was conducted for extension of Dullabchera section to Cheragi but the work is yet to commence.

The GM (Construction) North East Frontier Railways has surveyed and submitted the project report for another extension of broad gauge line from Patharkandi to Kahnmun to connect Mizoram and also informed me in writing. I took up the matter with the General Manager (construction) NF Railway, Malegaon with a request to start the broad gauge line from Chandkhira Bagan Railway Station to Kahnmum instead of Patharkandi, as it would be more convenient for the Railway travellers if Chandkhira Bagan Railway station is made as the junction point. All infrastructural facilities including land are available with the department at Chandkhira that can be used.

Recently Railway Minister announced that near about 500 Km new railway line per year will be constructed for North Eastern States. Now the gauge conversion is going on at Patharkandi and Chandkhira at Karimganj-Agartala section and also at Baroigram to Dullabchera section.

I, therefore, request the Railway Minister through you to kindly pass necessary orders to implement both the projects 'Chandkhira Bagan Railway station up to Kahnmun' and 'Baroigram to Dullabchera section' for better connectivity which is still out of the Railway Map.

(xxii) Need to ensure safety of people living downstream of Mullaperiyar dam

ADV. JOICE GEORGE (IDUKKI): There is no dispute for sharing of water from Mullaperiyar dam between Kerala and Tamil Nadu. The state of Kerala has always been ready and willing to share water with the Tamil Nadu as per the prevailing terms of agreement. The only concern is about the safety of the people living in the downstream of the Dam. It is a fact that the dam is not safe in the event of earthquake or flood. The dam is situated in a seismic prone area as certified by various agencies including IIT Roorkee. The Government should try to address the fear of the people living downstream of the dam. They face socio-economical and psychological trauma arising out of the safety aspects of the Dam due to its age and the century old technology used for its construction. After having found that the dam is unsafe, the Central Water Commission has reduced the storage capacity of the dam to 116 feet in the year 1979. Now the water level has been raised up to 142 feet that causes threat to the lives of more than 40 lakh of people. Hence I urge upon the Government to safeguard the interest of both the States by providing water to Tamil Nadu and ensuring the safety of the people living downstream of the dam.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL **DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF** STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI **RAJIV PRATAP RUDY):** Hon. Vice-Chairperson Sir, the proceedings of the House have been disrupted since this morning.... (Interruptions) Since this morning, there has been disruption in the House.... (Interruptions) We absolutely want the proceedings of the House to continue.... (Interruptions) Any subject for which you have given notice and if you desire to discuss, should be allowed to be presented in the House.... (Interruptions) Apart from this, if there is any notice with the Hon. Speaker (Interruptions) We genuinely wish to listen to it and understand their concerns. ... (Interruptions) But, if there is an external incident that has agitated everyone, and they feel that the Government has any role in it.... (Interruptions) They are holding press making issuing conferences. comments. and statements outside. ...(Interruptions) But, the country wants to hear our Hon. Members, especially the Members of the Congress party to understand what the issue is that is instigating them to create such an uproar inside the House.... (Interruptions)

Sir, today there is a discussion on a very important subject.... (*Interruptions*) Today, there is a discussion on drought, which you have permitted.... (*Interruptions*) Hundreds of Hon. Members want to participate in it.... (*Interruptions*) Farmers of the entire country are looking towards this Parliament, anticipating how our Hon. MPs will address our plight and the natural calamities we face, and the entire nation is affected by drought, everyone is eager to hear how our Hon. Members will bring this issue to the House.... (Interruptions) But, it is a matter of great sorrow that the Congress allies are obstructing the proceedings of the entire House without giving any reason.... (Interruptions) Even the other Hon. Members are trying to thwart the entire effort.... (Interruptions) This might be the first time in history that on the question of drought, when 70 crore farmers of the country are watching this Parliament, our Congress allies are not allowing the discussion on drought to proceed in the House.... (Interruptions) Where is the justice for the poor farmers of this country? Today, due to the prevailing drought across the country food production and overall domestic production have been affected.... (Interruptions) Even today, the Government keeps saying repeatedly that special discussions should be taken up for farmers.... (Interruptions) In this matter, our Agriculture Minister wants to reply.... (Interruptions) Hon. Prime Minister has repeatedly stated that whatever we do, it will be for the poor, for the farmers, for the laborers, and for the youth.... (Interruptions) Will these Congress Members tell the entire country why they are raising slogans in this manner inside the House? If there is an external matter, as we believe, we do not have information, which we suspect pertains to a court matter outside, in which a court has taken cognizance of a subject, in the same matter they appealed, which the court has dismissed.... (Interruptions) The country's law is equal for everyone.... (Interruptions) This case is not a recent one which needs to be discussed now ... (Interruptions) This case is years old and its cognizance has been taken.... (Interruptions) This Government has been in power for 16 months.... (Interruptions) Why did this issue not came up earlier, which they are trying to raise today? ... (Interruptions) Regarding the activities outside the House, which are related to legal action and judicial process, what could be the Government's involvement in that process? ... (Interruptions) We consider all three, the judiciary, the executive, and the legislature, as separate entities.... (Interruptions) Considering the dignity of the Constitution, I urge Hon. Members to go to their seats and explain their subject before the entire country what are the issues, why are they agitated, why are they not letting the House proceed, why is there no debate on the subject of drought in the House?... (Interruptions)

Sir, I urge you to appeal to them, appeal to our Congress colleagues. ... (Interruptions) They had said in the BAC meeting to start the discussion on drought, we will pass all the legislative work.... (Interruptions) The issue of drought has been raised.... (Interruptions) Yesterday, though the notice was from the CPM, still we facilitated Congress party in particular to participate in it, and the House accepted the request that Congress Members can raise this issue.... (Interruptions) Congress Member Shri Jyotiraditya Scindia initiated the discussion on drought. ... (Interruptions) Today, when the debate was to be continued, the Hon. Members entered the chamber and began to shout slogans in such a manner within the House... (Interruptions) This is indeed most unfortunate. ... (Interruptions) It is unfair to the farmers of the country. ... (Interruptions) The Congress party is creating an atmosphere against the country's farmers with this behavior. ... (Interruptions) The country's farmers,

poor, and labourers... (*Interruptions*) in this environment of poverty in the country, especially in this situation where there is a drought-like situation throughout the country... (*Interruptions*) they are inflicting the farmers of the country in a difficult situation where Parliament is not allowed to function, and the situation is very unfortunate. ... (*Interruptions*)

14.07 hrs

DISCUSSION UNDER RULE 193

Drought situation in various parts of the Country – Contd.

[English]

HON. DEPUTY SPEAKER: The House shall now take up Item No.19. Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on 7th December, 2015.

Shri Ashok Kumar - Not present.

Shri Sanjay Jadhav.

... (Interruptions)

*SHRI SANJAY HARIBHAU JADHAV (PARBHANI): Thank you, Sir, with blessings of hon. Shivsena Chief Balasaheb Thakre, I rise to take part in the discussion on drought on behalf of Shivsena. ... (*Interruptions*) For the last three years, our country especially Maharashtra is facing drought situation. In this regard, some measures should be taken but they are being taken. Farmers are consistently facing drought situation in the State. ... (*Interruptions*)

... (Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Hon. Deputy Speaker, stalling the House for no reason like this is highly undemocratic. How can the Government interfere with the administration of justice by the judiciary? Can we dictate terms to judges? Everybody knows everything. Stalling the House like this is undemocratic. It is not fair. ... (Interruptions)

Yesterday we began the discussion on drought in the country. Now they are not interested in that. Some personal vendetta issue is being brought inside the Parliament and they are stalling the House. It is quite undemocratic, Sir. This is intolerable. ... *(Interruptions)*

The people of the country are watching as to how these MPs are behaving inside the Parliament instead of discussing issues which are in the larger interest of the country which need to be taken into consideration. Congress

^{*} English translation of the speech originally delivered in Marathi

people should go to their places and explain why they are coming inside the well of the House. ... (Interruptions)

HON. DEPUTY SPEAKER: If you want to say something, go to your places and speak. Would Mr. Kharge like to say something regarding this?

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I do not want to say anything because they never allowed me any time.

HON. DEPUTY SPEAKER: Please go to your seats.

... (Interruptions)

[Translation]

(ANANDPUR SAHIB): SINGH CHANDUMAJRA SHRI PREM ...(Interruptions) They want to turn the Parliament into a wrestling arena. This against the principles ...(Interruptions) goes of democracy. ...(Interruptions) I would like to say that when a significant subject is being debated, the Members of Congress tend to obstruct it. ... (Interruptions) They shouldn't engage in such behaviour. ... (Interruptions) Today the farmers of the country are on the verge of committing suicide. ... (Interruptions) Farmers are not receiving compensation. ... (Interruptions)

SHRI A. P. JITHENDER REDDY (MAHABUBNAGAR): Sir, there is famine in the Telangana region.... *(Interruptions) [English]* There are a lot of farmers eagerly awaiting the decision of Parliament. In our state, 231 Mandals have been declared as drought-prone areas. ... *(Interruptions)* So, we want a

discussion which has to be held in the Parliament. ... (Interruptions) A discussion under Rule 193 has to be held and we have to take a decision on that. This is a very important decision. ... (Interruptions) You have to allow this discussion to go ahead.

HON. DEPUTY SPEAKER: Hon. Members, I request you to go to you seats, rise there and if you want to say anything, you can do so.

... (Interruptions)

HON. DEPUTY SPEAKER: I am allowing if you want to say something.

SHRI RAJIV PRATAP RUDY: Hon. Deputy Speaker, in my capacity as Minister of State for Parliamentary Affairs, I have a right to talk to the Members of all political parties that they have a right to speak. ... *(Interruptions)* The Members from all political parties, from Akali Dal to TDP, want to speak. ... *(Interruptions)* I am very surprised and very shocked that my talking to the Members of various political parties who have an issue to raise was obstructed by Shrimati Sonia Gandhi. ... *(Interruptions)* I really do not know why she is getting upset about it.

HON. DEPUTY SPEAKER: The House stands adjourned till 3:00 pm.

<u>14.12 hrs</u>

The Lok Sabha then adjourned till Fifteen of the Clock.

<u>15.00 hrs</u>

The Lok Sabha re-assembled at Fifteen of the Clock.

(Hon. Deputy Speaker *in the Chair*) ... (Interruptions)

15.0 ½ hours

(At this stage, Shri Deepender Hooda and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

[Translation]

SHRI BHAGWANT MANN (SANGRUR): Hon. Deputy Speaker Sir, an extremely serious matter is being debated... (Interruptions) Farmers of Punjab are dying, they are committing suicide there ... (Interruptions) Members of Congress spoke on this subject, today when our turn came, they are raising slogans, not allowing the House to function... (Interruptions) I wanted to raise the issue of fake encounters by the Punjab Police. There are many serious issues... (Interruptions) A case of fake encounter in Punjab has shocked everyone, this incident has come to light, (Interruptions) The Congress Members are not allowing the House to function, this is a murder of democracy ... (Interruptions).

[English] HON. DEPUTY SPEAKER: Shri Sanjay Jadhav, you start speaking. ... (Interruptions)

15.01 hours

DISCUSSION UNDER RULE 193 Drought situation in various parts of the Country – Contd.

HON. DEPUTY SPEAKER: Now we shall take up Item No. 19 – Further discussion on the drought situation in various parts of the country raised by Shri Jyotiraditya M. Scindia on 7th December, 2015.

Shri Sanjay Jadhav

*SHRI SANJAY HARIBHAU JADHAV (PARBHANI): Hon. Deputy Speaker, in our country, lot of farmers have committed suicide due to drought situation. There are many reasons responsible for it, like bank loans, water level issue etc. For revenue collection, Government has permitted sand extraction from river beds ... (Interruptions)

^{*} English translation of the speech originally delivered in Marathi.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL **DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF** STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI **RAJIV PRATAP RUDY):** Hon. Deputy Speaker, today we are all very saddened ... (Interruptions), we have been pleading within the House since morning ... (Interruptions) what topic do the Congress Members, want to raise... (Interruptions) What exactly has hurt them? ...(Interruptions) Their leader, Shrimati Sonia Gandhi, is present here ...(Interruptions) She, herself has come and is telling her MPs ... (Interruptions) that the House should not function, yet she is present in the House (Interruptions) Members of the House want to know which topic has agitated our Hon. Congress Members in the House, ... (Interruptions) Every Member wants to speak on the issue of drought ... (Interruptions) Bhagwant Mann wants to speak, our Shiv Sena Members want to speak ... (Interruptions) Members of the Akali Dal have spoken ... (Interruptions) BJP Members want to speak on the issue of drought ... (Interruptions) .Millions of farmers across the country are looking towards the House ... (Interruptions) to see what initiative the Government wants to take on the issue of drought ... (Interruptions) Shrimati Sonia Gandhi is present in the House, if any Member of her party wants to speak ... (Interruptions) or if there has been any incident outside if they are facing any kind of harassment due to any judicial incident ... (Interruptions), as a Member in front of the House, they are free to express their views ... (Interruptions), their Members

can speak ... (*Interruptions*), what sin have all the Members committed that today, without any reason, without any topic, they are disrupting the proceedings of the House ... (*Interruptions*), you are raising slogans, you are trying to convey this message to the country that we will not let the House function ... (*Interruptions*).

Sir, this is a very serious matter in itself ... (Interruptions), if there are allegations against you ... (Interruptions) or if you are agitated because of it, then put forth your issue, there is no intervention of the Government in the judiciary.... (Interruptions) It appears to me that it's an incident related to a court and that Hon. Members of the Congress are expressing objection to this matter ... (Interruptions) The Government has nothing to do with it ...(Interruptions), nor does the House have anything to do with it. The valuable time of the House ... (Interruptions) The entire country wants to hear the debate on the issue of drought ... (Interruptions) I directly ... (Interruptions) Congress leader Shrimati Sonia Gandhi is present inside the House and is not urging the Hon. Members not to disrupt the House ... (Interruptions). They have not raised any issues. ...(Interruptions) They have not raised any issue and TMC Members(Interruptions)

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, what is happening?... (Interruptions) Sir, the allegations of vindictiveness are appearing in the minds of the Opposition Parties. The Opposition Parties are

feeling that vindictiveness is causing uneasiness in their normal functioning. So, vindictiveness of the Government, in any form, towards the Opposition is to be stopped.... *(Interruptions)* A few minutes' back, Leader of the Indian National Congress Party, Madam Sonia was correctly saying that the day Shri Kharge was trying to raise the issue of *dalits*, he was not allowed to speak. His mike was switched off, which normally does not happen in the case of the Leader of the Opposition. That is the reason why we are protesting together. Some Members may be in the Well and some may not be in the Well but we are united on this issue and we want to see that the Opposition Parties are not made target by the Government.... *(Interruptions)*

[Translation]

SHRI RAJIV PRATAP RUDY: Hon. Deputy Speaker, Sudip Bandopadhyay has raised the issue that we are vindictive, and the Government is vindictive.... *(Interruptions)* If a Member has evidence that the Government is vindictive, then we urge them to stand up at their place ... *(Interruptions)* And if Mrs. Sonia believes that we are vindictive ... *(Interruptions)* the Government is against her, then she is free to come to the floor of the House and tell us how we are vindictive. ... *(Interruptions)*

Sir, if the court has taken note of certain matters against them, then how is the entire House is responsible for it? ... *(Interruptions)* Ultimately, how is the entire country is responsible for it? ... *(Interruptions)* If the judiciary makes a decision or takes note of something, then how are we vindictive? ...*(Interruptions)* Our Government has been in power for eighteen months.

...(*Interruptions*) We are doing this work. ... (*Interruptions*) So far, not a single Hon. Member in this House has come forward to raise this issue ...(*Interruptions*) We want to ask you clearly ... (*Interruptions*)

[English]

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA

GOWDA): Hon. Deputy Speaker, they are alleging that the ruling party is vindictive and our vindictiveness is harming them. They should spell out what exactly the thing is... *(Interruptions)* They cannot simply agitate here. You are directing them to go back to their seats. Let them tell what exactly they want. Simply standing in the Well does not serve the purpose. It is quite undemocratic and this attitude will not be tolerated.... (Interruptions)

HON. DEPUTY SPEAKER: I would request all the Members to go back to their seats.

... (Interruptions)

HON. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow, the 9th December, 2015, at 11 a.m.

15.09 hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 9, 2015/Agrahayana 18, 1937(Saka).

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